



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1799/2020**

**Today, this the 17<sup>th</sup> day of November, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Virender  
R/o 60 Nagin Lake Apartments,  
Paschim Vihar, Delhi - 110063

... Applicant

(By Advocate: Shri Mohan Kumar)

Versus

1. Govt. of NCT Delhi  
Through its Chief Secretary  
3<sup>rd</sup> level, Delhi Secretariat,  
I.P. Estate, New Delhi.
2. Delhi Transport Corporation  
Through its Managing Director  
DTC HQ, I.P. Estate,  
New Delhi-110002
3. Manager  
Hari Nagar Depot (DTC)  
New Delhi-110064.

... Respondents

(By Advocate: Ms. Esha Mazumdar)

**ORDER (Oral)****Hon'ble Mr. Pradeep Kumar, Member (A):**

After arguing the matter for some time, learned counsel for the applicant sought permission to withdraw the OA with a liberty that he may approach the Tribunal later at an appropriate stage, if his grievance still subsists. The applicant is allowed to withdraw the OA.

2. The OA is dismissed as withdrawn with the aforesaid liberty.

**(R.N. Singh)**  
**Member (J)**

**(Pradeep Kumar)**  
**Member (A)**

*/jyoti/uma/akshaya/*

